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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 14 /(RE-2007) / 2004-2009
NEW DELHI, DATED 11 July, 2007

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC (HS) Classifications of Export and Import Items, 2004-09 as under:

1. Import Policy for the following items will be amended as follows:

Exim Code	Item Descriptions	Policy	Policy conditions
68021000	Tiles,cubes...powder	Free	Import permitted freely provided cif value is US\$ 2700 & above per cubic metre except, in case of import of the product from Nepal. However, the said exemption shall be applicable only on such imports, which have been processed/ manufactured out of marble mined in Nepal. The facility will not be available on products which have been manufactured/ processed in Nepal using imported marble.
68022110	Marble blocks/tiles	Free	Import permitted freely provided cif value is US\$ 2700 & above per cubic metre except, in case of import of the product from Nepal. However, the said exemption shall be applicable only on such imports, which have been processed/ manufactured out of marble mined in Nepal. The facility will not be available on products which have been manufactured/ processed in Nepal using imported marble.
68022120	Marble monumental block	Free	Import permitted freely provided cif value is US\$ 2700 & above per cubic metre except, in case of import of the product from Nepal. However, the said exemption shall be applicable only on such imports, which have been processed/ manufactured out of marble mined in Nepal. The facility will not be available on products which have been manufactured/ processed in Nepal using imported marble.
68029100	Marble, Travertine & Allabaster	Free	Import permitted freely provided cif value is US \$ 2700 & above per cubic metre except, in case of import of the product from Nepal. However, the said exemption shall be applicable only on such imports, which have been processed/ manufactured out of marble mined in Nepal. The facility will not be available on products which have been manufactured/ processed in Nepal using imported marble.

2. This issues in public interest.

Sd/-

(R.S. Gujral)
Director General of Foreign Trade
and Ex-officio Additional Secretary to the Govt. of India

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